

**HIGH COURT OF KARNATAKA  
BENGALURU**

JULY 14, 2020

**NOTICE**

**(FOR HIGH COURT, PRINCIPAL SEAT AT BENGALURU AND BENCHES AT DHARWAD AND  
KALABURAGI)**

During the lockdown period the advocates/parties-in-person are permitted to file the caveats through e-filing. Along with a soft copy of the caveat, a scanned copy of the postal acknowledgement for having served the copy of the caveat on the respondent shall be affixed. Further, the mobile number and the e-mail address of the advocate for the caveator shall be stated in the caveat. The advocate for the petitioner at the time of filing the petition/appeal/application shall serve a copy of the petition/appeal/application on the advocate for the caveator through e-mail. The date fixed before the Court shall be intimated by the advocate for the petitioner by e-mail to the caveator and his advocate. While seeking listing in case of extreme urgency, a statement regarding service of notice of caveat and service to caveator shall be made. No fresh appointments shall be given for physical filing of caveats till the lockdown is lifted.

No fresh appointments shall be given for filing of documents such as memos/affidavits/statement of objections till the lockdown is lifted. The aforesaid documents and list of citations if any, relied upon in respect of cases which are already permitted to be listed can be sent through e-mail at the following ids:-

For matters listed at Principal Bench, Bengaluru - [regjudicial@hck.gov.in](mailto:regjudicial@hck.gov.in)

For matters listed at Dharwad Bench – [hckdwd-filing@hck.gov.in](mailto:hckdwd-filing@hck.gov.in)

For matters listed at Kalaburagi Bench – [hckklb-filing@hck.gov.in](mailto:hckklb-filing@hck.gov.in)

During the lockdown period, two counters shall be kept open from 11.00 am to 1.00 pm for the purpose of issuance of certified copies of the interim orders and payment of process fees.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-  
**(RAJENDRA BADAMIKAR)**  
**REGISTRAR GENERAL**

